

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No.4196/2014

YASIN (DEAD) & ANR.

Appellant(s)

VERSUS

MURARI LAL

Respondent(s)

IA No. 303347/2025 - EXEMPTION FROM FILING O.T.
IA No. 264309/2025 - EXEMPTION FROM FILING O.T.
IA No. 226573/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 303346/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 264307/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 4/2016 - PERMISSION TO FILE ANNEXURES

Date : 30-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Appellant(s) : Mr. Saif Zia, Adv.
Mr. Ejaz Maqbool, AOR
Mr. Zain Maqbool, Adv.
Mr. Meeran Maqbool, Adv.

For Respondent(s) : Mr. Manoj Swarup, Sr. Adv.
Mr. Hamad Tariq, Adv.
Mr. Mukul Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellants submitted that the
appellant no.1 has since deceased, an application for
bringing on legal heirs of appellant no.1 has been filed.

Let the application be placed on record.

Post the matter on 05.08.2026.

(KRITIKA TIWARI)
COURT MASTER (SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)